

Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): I beg to lay on the Table –

- (1) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.454 (E) in Gazette of India dated the 1st August, 2006, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

(Placed in Library. See No. LT 4830/06)

- (2) A copy of the Notification No. G.S.R. 457 (E) (Hindi and English versions) published in Gazette of India dated the 2nd August, 2006 notifying that the Entry of Vessels Into Ports Rules, 2005 be kept in abeyance with immediate effect until further order of the Central Government, issued under Indian Ports Act, 1908.

(Placed in Library. See No. LT 4831/06)

THE MINISTER OF PANCHAYATI RAJ AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI MANI SHANKAR AIYAR):
I beg to lay on the Table –

- (1) A copy each of the following Notifications (Hindi and English versions) under section 204 of the Andaman and Nicobar Islands (Panchayats) Regulation, 1994:-

(i) The Andaman and Nicobar Gram Panchayats (Levy of Taxes and Fees) Rules, 2002 published in Notification No. F.No. 3-27/97-PR in Andaman and Nicobar Gazette dated the 24th April, 2002.

(ii) The Andaman and Nicobar Islands Panchayats Samitis (Levy, Assessment, Collection and Appropriation of Taxes, Duties, Cess Tolls and Fees) Rules, 2002, published in Notification No. No. 93/2002/F.No. 3-27/97-PR in Andaman and Nicobar Gazette dated the 24th April, 2002.

(iii) The Andaman and Nicobar Islands (Grant-in-Aid to Panchayati Raj Institutions) (3rd Amendment) Rules, 2003, published in Notification No. No. 153 (A)/2003/F.No. 6-6(1)/2003-PR(1) in Andaman and Nicobar Gazette dated the 21st August, 2003.

(iv) The Andaman and Nicobar Islands (Panchayat Administration) (Amendment) Rules, 2003, published in Notification No. No. 154 (A)/2003/F.No. 6-6(1)/2003-PR(2) in Andaman and Nicobar Gazette dated the 21st August, 2003.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4832/06)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI): I beg to lay on the Table –

- (1) A copy of the Right to Information (Regulation of Fee and Cost) Amendment Rules, 2006 (Hindi and English versions) published in Notification No. 294 (E) in Gazette of India dated the 18th May, 2006 under sub-section (1) of section 29 of the Right to Information Act, 2005.

(Placed in Library. See No. LT 4833/06)

- (2) A copy of the Administrative Tribunals (Procedure for appointment of Vice-Chairmen and Members) Rules, 2006, (Hindi and English versions) published in Notification No. G.S.R 144(E) in Gazette of India dated the 6th March, 2006, under

sub-section (1) of section 37 of the Administrative Tribunals Act, 1985, together with a corrigendum thereto published in Notification No. G.S.R. 252(E) dated the 26th April, 2006.

(Placed in Library. See No. LT 4834/06)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

(i) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2005 published in Notification No. G.S.R.617(E) in Gazette of India dated the 30th September, 2005.

(ii) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2005 published in Notification No. G.S.R.699(E) in Gazette of India dated the 30th November, 2005.

(iii) The All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 2005 published in Notification No. G.S.R.727(E) in Gazette of India dated the 20th December, 2005.

(iv) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 2006 published in Notification No. G.S.R.360(E) in Gazette of India dated the 12th June, 2006.

(4) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i to iii) of (1) above.

(Placed in Library. See No. LT 4835/06)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2004-2005.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4836/06)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2004-2005.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 4837/06)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2004-2005.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library. See No. LT 4838/06)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (4th Amendment) Rules, 2006 published in Notification No. G.S.R. 400(E) in Gazette of India dated the 5th July, 2006.

(ii) The Prevention of Food Adulteration (5th Amendment) Rules, 2006 published in Notification No. G.S.R. 398 (E) in Gazette of India dated the 4th July, 2006.

(iii) The Prevention of Food Adulteration (6th Amendment) Rules, 2006 published in Notification No. G.S.R. 435 (E) in Gazette of India dated the 20th July, 2006.

(Placed in Library. See No. LT 4839/06)

(8) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Tulsi Regional Cancer Treatment and Research Institute, Bikaner, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Tulsi Regional Cancer Treatment and Research Institute, Bikaner, for the year 2004-2005.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library. See No. LT 4840/06)

(10) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the years 1989-1999.

(Placed in Library. See No. LT 4841/06)

(ii) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 1999-2000.

(Placed in Library. See No. LT 4842/06)

(iii) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2000-2001.

(Placed in Library. See No. LT 4843/06)

(iv) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2001-2002.

(Placed in Library. See No. LT 4844/06)

(v) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2002-2003.

(Placed in Library. See No. LT 4845/06)

(vi) A copy of the Annual Report (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2003-2004.

(Placed in Library. See No. LT 4846/06)

(b) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.1.1989 to 31.12.1992, together with Audit Report thereon.

(Placed in Library. See No. LT 4847/06)

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.1.1993 to 31.3.1996, together with Audit Report thereon.

(Placed in Library. See No. LT 4848/06)

(iii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.4.1996 to 31.3.1999, together with Audit Report thereon.

(Placed in Library. See No. LT 4849/06)

(iv) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the period from 1.4.1999 to 31.3.2000, together with Audit Report thereon.

(Placed in Library. See No. LT 4850/06)

(v) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2000-2001, together with Audit Report thereon.

(Placed in Library. See No. LT 4851/06)

(vi) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2001-2002, together with Audit Report thereon.

(Placed in Library. See No. LT 4852/06)

(vii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2002-2003, together with Audit Report thereon.

(Placed in Library. See No. LT 4853/06)

(viii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Red Cross Society, New Delhi, for the year 2003-2004, together with Audit Report thereon.

(Placed in Library. See No. LT 4854/06)

(c) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Red Cross Society, New Delhi, for the years 1989-2004.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(Placed in Library. See No. LT 4855/06)

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2004-2005, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital, Allahabad, for the year 2004-2005.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(Placed in Library. See No. LT 4856/06)

(14) A copy of the Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National Institute of Naturopathy, Pune, for the year 2004-2005.

(Placed in Library. See No. LT 4857/06)

* The Annual Report and Audited Accounts were laid on the Table on 2nd August, 2006.

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): I beg to lay on the Table a copy of the TRAI Meetings for Transaction of Business (Second Amendment) Regulation, 2006, (7 of 2006) (Hindi and English versions) published in Notification No. F. No. 14-12/2006-FA. In Gazette of India dated the 10th July, 2006 under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library. See No. LT 4858/06)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table –

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956: -

- (i) S.O. 1017(E) published in Gazette of India dated the 7th July, 2006, regarding acquisition of land for building (widening) of National Highway No. 28 (Lucknow-Uttar Pradesh/Bihar Border section) in the State of Uttar Pradesh.
- (ii) S.O. 737(E) published in Gazette of India dated the 19th May 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (iii) S.O. 1123(E) published in Gazette of India dated the 18th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (iv) S.O. 1124(E) published in Gazette of India dated the 18th July, 2006, regarding acquisition of land for building (construction) of Dholpur Bypass on National Highway No. 3 (Agra-Gwalior section) in the State of Madhya Pradesh.
- (v) S.O. 691(E) published in Gazette of India dated the 12th May 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vijayawada-Visakhapatnam Section) in the State of Andhra Pradesh.
- (vi) S.O. 875(E) and S.O. 876 (E) published in Gazette of India dated the 9th June, 2006, regarding acquisition of land for building (widening) of different stretches of National Highway No. 7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.
- (vii) S.O. 913(E) published in Gazette of India dated the 15th June, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.7 (Hyderabad-Bangalore section) in the State of Andhra Pradesh.
- (viii) S.O. 1032(E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building

(widening), maintenance, management and operation of National Highway No.47 (Tamil Nadu/Kerala Border to Thrissur section) including construction of bypass in the State of Kerala.

- (ix) S.O. 859(E) published in Gazette of India dated the 7th June, 2006, making certain amendments in the Notification No. S.O.1752 (E) dated the 13th December, 2005.
- (x) S.O. 956(E) published in Gazette of India dated the 28th June, 2006, regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No.7 (Bangalore-Salem-Madurai section) in the State of Tamil Nadu.
- (xi) S.O. 1047(E) published in Gazette of India dated the 11th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xii) S.O. 1092(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.5 (Chennai-Vijayawada section) in the State of Tamil Nadu.
- (xiii) S.O. 1096(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (widening) of National Highway No.7A (Palayamkottai-Thoothukudi section) in the State of Tamil Nadu.
- (xiv) S.O. 1122 (E) published in Gazette of India dated the 18th July, 2006, making certain amendments in the Notification No. S.O.925 (E) dated the 29th June, 2005.
- (xv) S.O. 1030 (E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.22 (Ambala-Zirakpur section) in the State of Punjab.
- (xvi) S.O. 840(E) published in Gazette of India dated the 1st June, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.48 in the State of Karnataka.
- (xvii) S.O. 887(E) published in Gazette of India dated the 13th June, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.4 in the State of Karnataka.
- (xviii) S.O. 623(E) published in Gazette of India dated the 28th April, 2006, regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No.7 (Hyderabad-Bangalore section) in the State of Karnataka.
- (xix) S.O. 643(E) published in Gazette of India dated the 4th May, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.7 (Hyderabad-Bangalore section) in the State of Karnataka.
- (xx) S.O. 706(E) and S.O 708(E) published in Gazette of India dated the 13th May, 2006, regarding acquisition of land for building (widening/four-laning) of different stretches of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.

- (xxi) S.O. 654(E) published in Gazette of India dated the 4th May, 2006, regarding acquisition of land for building (widening) of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.
- (xxii) S.O. 951(E) published in Gazette of India dated the 27th June, 2006, regarding acquisition of land for building (widening) of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.
- (xxiii) S.O. 1018(E) published in Gazette of India dated the 7th July, 2006, regarding acquisition of land for building (widening) of National Highway No.57 (Muzaffarpur-Purnea section) in the State of Bihar.
- (xxiv) S.O. 809(E) published in Gazette of India dated the 26th May, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.33, in the State of Jharkhand.
- (xxv) S.O. 890(E) published in Gazette of India dated the 13th June, 2006, regarding acquisition of land for building (widening) of National Highway No.33, including construction of bypasses, in the State of Jharkhand.
- (xxvi) S.O. 1037(E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No.33, (Ranchi-Jamshedpur section), in the State of Jharkhand.
- (xxvii) S.O. 580(E) published in Gazette of India dated the 21st April, 2006, making certain amendments in the Notification No. S.O.1687 (E) dated the 5th December, 2005.
- (xxviii) S.O. 935(E) published in Gazette of India dated the 23rd June, 2006, making certain amendments in the Notification No. S.O.1687 (E) dated the 5th December, 2005.
- (xxix) S.O. 1031(E) published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building, widening, maintenance, management and operation of Tamil Nadu/ Kerala Border (Walayar) of National Highway No.47, including construction of bypass, in the State of Kerala.
- (xxx) S.O. 1097(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (widening), of National Highway No.7A, (Palayamkottai-Thoothukudi section), in the State of Tamil Nadu.
- (xxxi) S.O. 1101(E) published in Gazette of India dated the 17th July, 2006, regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No.67, in the State of Tamil Nadu.
- (xxxi) S.O. 1157(E) published in Gazette of India dated the 21th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.7 (Hosur-Krishnagiri section) in the State of Tamil Nadu.
- (xxxi) S.O. 1179(E) published in Gazette of India dated the 26th July, 2006, regarding acquisition of land for building widening (four-laning and junction improvement/construction of free flow facilities), maintenance, management

and operation of National Highway No.45, in the State of Tamil Nadu.

- (xxiv) S.O. 1208(E) published in Gazette of India dated the 27th July, 2006, regarding acquisition of land for building (four-laning) of National Highway No.4, (Chennai-Ranipet section), in the State of Tamil Nadu.
- (xxv) S.O. 1033(E) to S.O.1036 published in Gazette of India dated the 10th July, 2006, regarding acquisition of land for building (widening/our-laning), maintenance management and operation of different Stretches of National Highway No.11, (Bharatpur-Mahua section), in the State of Rajasthan.
- (xxvi) S.O. 1090(E) published in Gazette of India dated the 13th July, 2006, regarding rates of fee to be recovered from the users of Reengus Bypass on National Highway No.11, (Agra-Bikaner section), in the State of Rajasthan.
- (xxvii). S.O. 1091(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (four-laning) of different stretches on National Highway Nos.14 and 76 in the State of Rajasthan
- (xxviii) S.O. 1084(E) published in Gazette of India dated the 12th July, 2006, regarding acquisition of land for building (six-laning) of National Highway No.8, (Vadodara-Surat section), in the State of Gujarat).
- (xxix) S.O. 1095(E) published in Gazette of India dated the 14th July, 2006, regarding acquisition of land for building (widening/our-laning etc.), maintenance management and operation of National Highway No.14, (Deesa-Radhanpur section), in the State of Gujarat.
- (xl) S.O. 1173(E) published in Gazette of India dated the 25th July, 2006, regarding acquisition of land for construction of bypass road outside the Sangamner town on National Highway No.50 in the State of Maharashtra.
- (xli) S.O. 1261(E) published in Gazette of India dated the 7th August, 2006, regarding acquisition of land for building (widening) of different stretches on National Highway Nos.13 and 17 in the State of Karnataka.
- (xlii) S.O. 1237(E) published in Gazette of India dated the 2nd August, 2006, regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.52B in the State of Assam.
- (xliii) S.O. 1239(E) published in Gazette of India dated the 2nd August, 2006, regarding acquisition of land for the public purpose of building (four-laning) maintenance, management and operation of National Highway No.54 (Lumding to Maibong section) in the State of Assam.

(2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (xviii, xix and xxvii) of (1) above.

(Placed in Library. See No. LT 4859/06)

(3) A copy of the Notification No. F. No. NH-11014/2/2004/P&M (Hindi and English versions) published in Gazette of India dated the 6th July, 2006, assigning additional charge of the National Highway Tribunal, Chandigarh to the Presiding Officer, National Highway Tribunal, Luknow with immediate effect till Presiding Officer, National Highway Tribunal, Chandigarh is appointed, issued under sub-section (2) of section (3) of the Control of National Highways (Land and Traffic) Act, 2002.

(Placed in Library. See No. LT 4860/06)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI ANAND SHARMA): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2004-2005.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2004-2005, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 4861/06)
